

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**NEW DELHI**

**Petition No. 195/TT/2012**

Subject : Determination of transmission tariff for 1 No., 400 kV 63 MVAR line reactor at Cochin for the period from DOCO to 31.3.2014 under Kudankulam ATS in Southern Region

Date of hearing : 30.7.2013

Coram : Shri V.S. Verma, Member  
Shri M. Deena Dayalan, Member

Petitioner : PGCIL, New Delhi

Respondents : Tamilnadu Electricity Board (TNEB) &14 others

Parties present : Shri S.S Raju, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri U.K.Tyagi, PGCIL

**Record of Proceedings**

The representative of petitioner submitted that:-

- (a) The petition is for determination of transmission tariff for 1 No., 400 kV 63 MVAR line reactor at Cochin under Kudankulam ATS;
- (b) As per investment approval the asset was to be completed within 42 months from the date of Investment Approval (IA). The IA was issued on 25.5.2005, accordingly the schedule completion date work out to 1.12.2008. However the asset was put under date of commercial operation on 1.6.2012, hence there was a delay of 42 months. He requested to condone the delay;
- (c) The delay was mainly on account of non-readiness of Kudankulam generating station and excessive vibration in reactor during commissioning at Udaumlpet. Accordingly, the reactor was sent back to manufacturer and received after repair, this also cause the delay;

(d) The total apportioned cost is within the FR cost and tariff may be allowed.

2. In response to the Commission's query, the representative of petitioner submitted that though the line for which this reactor is required is not ready, the reactor is used as a Bus reactor.

3. The Commission reserved the order in the petition.

By the order of the Commission,

Sd/-  
T. Rout  
Joint Chief (Law)